

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 117
(IB)-415(PB)/2019

IN THE MATTER OF:

Unimax International

.... Petitioners/Applicant

v.

M/s. Soho Infrastructure Pvt. Ltd.

..... Respondents

Under Section 9 of Insolvency and Bankruptcy Code, 2016

Order delivered on 03.07.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR

HON'BLE PRESIDENT

DR. DEEPTI MUKESH

HON'BLE MEMBER (JUDICIAL)

PRESENT:

For the Petitioner

Mr. Mrinal Harsh Varsh, Mr. Kartik Sarim & Mr. Geetesh Meena, Advs.

For the Respondent

Mr. Prabhat Kumar & Mr. Shivam Tyagi, Advs.

ORDER

In para 17 of the objection filed on 24.04.2019 the defect in the affidavit filed under Section 9 (3) (b) has been pointed out which has been conceded by the counsel for the petitioner in the Court today. Ld. Counsel applies for removal of the defects in the affidavit before addressing arguments. The aforesaid course was available to the petitioner after the objections were pointed in April. In this time bound process such a callousness is not acceptable. But in the interest of justice we grant one week time to remove the objection but the same shall be subject to payment of Rs. 10,000/- as cost. Fresh Copy after removing the objections to be served with a copy in advance to the counsel opposite.

List for arguments on 11.07.2019.



(M.M.KUMAR)
PRESIDENT



(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)